

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

203. C.P. (IB)/1097(MB)2022

**IN THE MATTER OF**

Nina Percept Private Limited

VS

Capacit E Infraprojects Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 10.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Counsel Karl Shroff (PH)  
For the Respondent: Sr. Adv. Gaurav Joshi (PH)

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**ORDER**

The Ld. Counsel for the Respondent submits that the cost imposed vide order dated 05.04.2024 has been deposited. Both the Ld. Counsels jointly pray for a short adjournment so as to resolve the issues. Adjourned to **11.06.2024**.

Sd/-

MADHU SINHA  
Member (Technical)  
Shubham

Sd/-

REETA KOHLI  
Member (Judicial)